GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:914 ANSWERED ON:04.08.2011 IRREGULARITIES UNDER MGNREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether large scale irregularities/ pilferage and diversion of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been reported;
- (b) if so, the details of such cases, State/ U.T. wise reported during each of the last three years and the current year;
- (c) the effective monitoring mechanism evolved by the Union Government to plug the leakages of these funds;
- (d) whether Supreme Court has recently given directions to check the irregularities under the schemes; and
- (e) the action taken by the Union Government on these directions?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) & (b): A total of 2089 complaints regarding irregularities of all types in the implementation of Mahatma Gandhi NREGA have been received in the Ministry during the last three years and current year (up to 26.07.2011) as given in annexure.
- (c): For effective monitoring and to plug leakages in the scheme, the Following mechanisms have been instituted:
- (i) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.
- (ii) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- (iii) The Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes Rules, 2011 have been notified in the Gazette on 30th June, 2011.
- (iv) ICT based MIS has been made operational to make data available to public scrutiny including Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and funds released to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.
- (v) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.
- (d) & (e): The Supreme Court of India vide its order dated 16.12.2010 in the Writ Petition (PIL) No. 645 of 2007-Centre for Environment and Food Security have issued certain directions for compliance by the Union of India and the State of Orissa to be reported in the form of affidavit. The requisite affidavits were filed before the Supreme Court. Vide its subsequent order dated 12th May 2011, the Supreme Court passed further orders directing all State Governments to file affidavits stating whether they have accepted and are duly implementing the Operational Guidelines issued by the Government of India. The State Governments were accordingly advised by the Ministry to file their affidavits before the Supreme Court.